NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.557/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		Gautam Kumar Roy -Versus-Dooteriah & Kalej Vally Tea Estate Pvt.Ltd.		
Ur	nder Section	9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Mousanijit Sarker operational Croolitor. Marker

2. Madhu Sudan Sorker operational creditor Marker

3. Chhelit Rajthan IRP leghter

4. ARN GNATA FOR 1RD, C. Pajblar Apidagel

5. breef numb dog Choudhung

6. Sowii bra gayang for marker

ORDER

ORDER

Ld. IRP as well as Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has informed that in this case parties have entered into a settlement. This petition is u/s. 9 of the Insolvency and Bankruptcy Code, 2016 and after the admission of the petition IRP has been appointed. Hence, this petition cannot be dismissed on account of settlement between the parties.

IRP is directed to proceed in the matter in accordance with the Rules and Regulations and submit the Progress Report by 10/01/2018.

List it on 10/01/2018.

(Jinan K.R.)

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Member (J)

(V.P.Singh) Member (J)